

RATIFIED MINUTES

DIRECTORATE GENERAL OF FOREIGN TRADE (DES-II SECTION)

Minutes of the Norms Committee-II Meeting No. 21/10 scheduled to be held on 25.08.2009 but actually held on 02.09.2009.

The Meeting No. 21/10 of Norms Committee-II was held on 02.09.2009 for the licensing year 2009-2010 under the Chairmanship of Sh. O.P. Hisaria, Joint Director General of Foreign Trade (OPH) to consider the applications under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2004-2009. The following members were present in the meeting:-

<u>S.No</u>	<u>Name of the representatives & their Designation</u>	<u>Deptt.</u>
1.	Shri B.D. Ghosh, AIA	M/o Steel
2.	Sh. S.K. Jain, D.O.	DIPP
3.	Sh. Gajraj Singh, Sr. D.O.	DHI
4.	Shri A. K. Mishra, Asst IA	M/o Steel
5.	Shri K. K. Funda, Asst. Director	DC(SSi)
6.	Shri Narendra Vashista, FTDO	DGFT

The Committee took up the individual cases of the agenda of this meeting for discussion and the decision taken in respect of each case as follows:

1	Case No.:3/21/81-ALC2/2009	Party Name:VINDHYA TELELINKS LTD.,	Meet No/Date:21/81-ALC2/2009 25.08.2009	Status:Case Added
	HQ File :01/81/050/00143/AM10/	RLA File :11/24/040/00005/AM10/	Lic.No/Date:1110020250 14.05.2009	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 21/81 scheduled to be held on 25.08.2009 but actually held on 02.09.2009. The committee observed that the comments from DOT are still awaited and therefore decided to remind them to expedite the same. The case stands deferred and to be relisted on 13.10.2009.			

2	Case No.:1/21/81-ALC2/2009	Party Name:MAHENDRA INDUSTRIES	Meet No/Date:21/81-ALC2/2009 25.08.2009	Status:Case Added
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	HQ File :01/81/050/00141/AM10/	RLA File :07/24/040/00176/AM10/	Lic.No/Date:0710066347 04.08.2009	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 21/81 scheduled to be held on 25.08.2009 but actually held on 02.09.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 13.10.2009.			
3	Case No.:2/21/81-ALC2/2009	Party Name:HI-TECH ELASTOMERS LTD,	Meet No/Date:21/81-ALC2/2009 25.08.2009	Status:Case Added
	HQ File :01/81/050/00142/AM10/	RLA File :08/24/040/00285/AM08/	Lic.No/Date:0810082016 04.08.2009	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 21/81 scheduled to be held on 25.08.2009 but actually held on 02.09.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 13.10.2009.			
4	Case No.:4/21/81-ALC2/2009	Party Name:NAGREEKA FOILS LTD.,	Meet No/Date:21/81-ALC2/2009 25.08.2009	Status:Case Added
	HQ File :01/81/050/00144/AM10/	RLA File :03/95/040/00280/AM10/	Lic.No/Date:0310532580 06.08.2009	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 21/81 scheduled to be held on 25.08.2009 but actually held on 02.09.2009. The committee observed that the comments from DIPP are still awaited and therefore decided to remind them to expedite the same. The case stands deferred and to be relisted on 13.10.2009.			
5	Case No.:8/21/81-ALC2/2009	Party Name:C & S ELECTRIC LIMITED	Meet No/Date:21/81-ALC2/2009 25.08.2009	Status:Case Added
	HQ File :01/81/050/00148/AM10/	RLA File :05/24/040/00249/AM10/	Lic.No/Date:0510247341 06.08.2009	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 21/81 scheduled to be held on 25.08.2009 but actually held on 02.09.2009. As per the information furnished by RA, the committee observed that the AA is issued on net to net basis. Hence, decided to close the case on the part of NC.			
6	Case No.:5/21/81-ALC2/2009	Party Name:MANAKSIA LTD.(FORMERLY HINDUSTHAN SEALS LTD.)	Meet No/Date:21/81-ALC2/2009 25.08.2009	Status:Case Added

	HQ File :01/81/050/00145/AM10/	RLA File :02/24/040/00090/AM10/	Lic.No/Date:0210130103 07.08.2009	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 21/81 scheduled to be held on 25.08.2009 but actually held on 02.09.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 13.10.2009.			

7	Case No.:6/21/81-ALC2/2009	Party Name:SOURIAU INDIA PRIVATE LIMITED	Meet No/Date:21/81-ALC2/2009 25.08.2009	Status:Case Added
	HQ File :01/81/050/00146/AM10/	RLA File :10/24/040/00050/AM10/	Lic.No/Date:1010034824 07.08.2009	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 21/81 scheduled to be held on 25.08.2009 but actually held on 02.09.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 13.10.2009.			

8	Case No.:7/21/81-ALC2/2009	Party Name:SOURIAU INDIA PRIVATE LIMITED	Meet No/Date:21/81-ALC2/2009 25.08.2009	Status:Case Added
	HQ File :01/81/050/00147/AM10/	RLA File :10/24/040/00052/AM10/	Lic.No/Date:1010034825 07.08.2009	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 21/81 scheduled to be held on 25.08.2009 but actually held on 02.09.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 13.10.2009.			

9	Case No.:9/21/81-ALC2/2009	Party Name:H Q LAMPS MANUFACTURING CO..	Meet No/Date:21/81-ALC2/2009 25.08.2009	Status:Case Added
	HQ File :01/81/050/00149/AM10/	RLA File :05/23/040/00003/AM10/	Lic.No/Date:0510247452 10.08.2009	Defer Date:

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 21/81 scheduled to be held on 25.08.2009 but actually held on 02.09.2009. Based on the recommendations of the representative of DIPP present in the meeting, the Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation as per following modification:-

1. Quantities of import items from SI.No.1 to 8 may be allowed as 92400 Nos., 37840 Nos., 61600 Nos., 17600 Nos., 501600 Nos., 356400 Nos., 83600 Nos., & 110000 Nos. respectively inclusive of 10 % wastage.

R/A may take suitable consequential action accordingly.

10	Case No.: 10/21/81-ALC2/2009	Party Name:ITP INFOTECH PRIVATE LTD	Meet No/Date:21/81-ALC2/2009 25.08.2009	Status: Case Added
	HQ File :01/81/050/00150/AM10/	RLA File :05/23/040/00006/AM10/	Lic.No/Date:0510247502 11.08.2009	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 21/81 scheduled to be held on 25.08.2009 but actually held on 02.09.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 13.10.2009.			

11	Case No.: 11/21/81-ALC2/2009	Party Name:SUNCHIRIN AUTOPARTS INDIA PVT. LTD.	Meet No/Date:21/81-ALC2/2009 25.08.2009	Status: Case Added
	HQ File :01/81/050/00151/AM10/	RLA File :07/24/040/00179/AM10/	Lic.No/Date:0710066480 12.08.2009	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 21/81 scheduled to be held on 25.08.2009 but actually held on 02.09.2009. The committee decided to refer a copy of the application of the firm to DC(SSi). The case stands deferred and to be relisted on 13.10.2009.			

12	Case No.: 12/21/81-ALC2/2009	Party Name:INSTA EXHIBITIONS PVT LTD	Meet No/Date:21/81-ALC2/2009 25.08.2009	Status: Case Added
	HQ File :01/81/050/00152/AM10/	RLA File :03/94/040/00412/AM10/	Lic.No/Date:0310533747 13.08.2009	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 21/81 scheduled to be held on 25.08.2009 but actually held on 02.09.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 13.10.2009.			

13	Case No.:13/21/81-ALC2/2009	Party Name:COOKSON INDIA PVT. LTD.	Meet No/Date:21/81-ALC2/2009 25.08.2009	Status:Case Added
	HQ File :01/81/050/00153/AM10/	RLA File :04/24/040/00080/AM10/	Lic.No/Date:0410106876 14.08.2009	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 21/81 scheduled to be held on 25.08.2009 but actually held on 02.09.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 13.10.2009.			